

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 202  
IB-662/ND/2020

**IN THE MATTER OF:**

**M/s. Sagar Colorpac Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**Magpie International Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 19.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Ms. Ridhi Pahuja, Proxy Counsel  
for Ms. Kajal Bhatia, Advocate.**

**For the Resolution Professional :Ms. Divya Gattani, Advocate for  
Magpie International Limited  
along with Resolution  
Professional.**

**ORDER**

Heard the submissions made by the Learned Counsel for Resolution Professional. The Learned Counsel for Resolution Professional has submitted that the Status Report has been filed but due to some technical reasons the system is not accepting the same, therefore, prayed for grant of time to cure the defect. Ten days' time has been granted for curing the defect. Proxy Counsel for the Operational-creditor is also present. Matter is adjourned to **03.02.2021**.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Meenu)